

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 9502/2024

(Arising out of impugned final judgment and order dated 30-04-2024 in WP No. 8511/2016 passed by the High Court for the State of Telangana at Hyderabad)

DALMIA CEMENT (BHARAT) LIMITED & ANR.

Petitioner(s)

VERSUS

ASSISTANT DIRECTOR & ANR.

Respondent(s)

(IA No.153567/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 26-07-2024 This matter called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE SANJAY KUMAR  
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Mr. S. Niranjan Reddy, Sr. Adv.  
Mr. Mahesh Agarawal, Adv.  
Mr. Rishi Agrawala, Adv.  
Mr. Rohan Talwar, Adv.  
Mr. Aryan Rachh, Adv.  
Ms. Palak Arora, Adv.  
Mr. E. C. Agrawala, AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following  
O R D E R

Issue notice and tag with Writ Petition (Crl.) No. 65 of 2023,  
titled "*Govind Singh v. Union of India and Anr.*"

Notice will be served by all modes, including *dasti*.

(BABITA PANDEY)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR